240

[Shri Pawan Kumar Bansal]

But now there is an intense inter-flghting between the two Dais as well. Though there may be a glut of leaders E^nongst them, they lack total leadership. The recent elections to the Executive of the Shiromani Gurudwara Prabhandak Cornmittee, the apex body managing the Sikh shrines, has further complicated the situation with two factions claiming victory.

I, like all other hon. Members, am a strong votary of a political solution to the Puniab problem and am convinced that it is only through dialogue that Punjab can be restored to its pristine glory. But I am also conscious of the fact of the unpalatable reality that at present the Akalis, who erroneously claim to be the sole representatives of the major community in the State, have failed their constituents at a very critical juncture in their history and are in no position to provide a strong leadership.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); Mr. Bansal you can continue after the lunch recess.

Now the House is adjourned 'or lunch and will again meet at 2. 30 p. m.

The House then adjourned for lunch at thirty-one minutes past one or the clock.

The House reassembled after lunch at thirtytwo minutes past two of the clock, The Deputy Chairman in the Chair.

STATEMENT THE MINISTER

II Grant of Pension to Eminent Freedom Fighters

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): Madam, Deputy Chairman, The House will recall that, at the instance of the Late Prime Minister Smt. Indira Gandhi, the Government had taken uP

the Scheme for grant of pension to freedom fighters in the Silver Jubilee year of Independence. The Scheme was subsequently liberalised and renamed as the Swatantrata Sai-nik Samman Pension Scheme. Although over 1, 43, 000 freedom fighters have so far been granted Samman Pension under th* scheme in addition to the pension? granted to freedom fighters by rsspec tive State Governments under their own schemes, it was seen that a number of eminent freedom fighters whose contribution to the freedom movement is well-know had not applied for sanction of pension in their favour. It has been felt right and proper that they should be sanctioned pension irrespective of whether they applied for it or not. It has also been felt that it would he most apt to make such a gesture during the 40th Year of Independence.

It gives m_e greatest pleasure to announce that as a small token of the Nations gratitude to their invaluable contribution in the attainment of the goal of national independence it has been decided, wi*h the kind approval of the Prime Minister, to sanction Samman pension suo-rn. oto to the following 97 eminent freedom fighters: —On this occasion, Madam_ I beg to place this on the Table of the House.

- 1. Shri R. Venkataraman, now* President of India
- Giani Zail Singh, ex-President
- 3. Shri P. V. Narasimha Rao, EX-CM Andhra Pradesh and now Union Minister
- 4. Shri N. SanjiVa Reddy, ex-President
- 5. Sardar Darbara Singh, ex-CM Punjab and now Member of Parliament
- 6. Shri H. N. Bahuguna, ex-CM of Uttar Pradesh and former Union Minister
- 7. Com. S. A. Dange, Communist Leader and Trade Union Leader

241

- 8. Shri B. T. Randadive, CPM leader of Bombay
- 9. Shri Vasant Roy Patil alias Vasant Dada Patil, Governor Rajas'han
- Sh. C. Rajeshwar Rao, General Secretary of CPI
- 11. Shri Morarji Desai, Ex-CM Bombay and Ex-Prim, Minister
- Shri Babubhai Patel, ex-CM Gujarat
- 13. Shri Hitendra Desai, ex-CM, Gujarat
- 14. Shri Ghanshyambhai Ojha, ex-CM Gujarat
- 15. Shri R. R. Divakar, former Union Minister and Governor
- Shri Prafulla Chandra Sen, Ex-CM West Bengal.
- 17. Com. E. M. S. Namboodripad, Ex-CM Kerala.
- 18. Shri Samar Mukherjee, Member of Parliament.
- Shri Dev Kant Barooah, Ex-M. P, and former President Indian National Congress and Union Minister.
- 20. Shri Nilmony Routary,, Ex-CM Orissa.
- 21. Shri Biju Patnaik, Ex-CM Orissa.
- 22. Shri Devi Lai, Now CM Haryana.
- 23. Shri Mool Chand Jain, ex-Minister, Haryana.
- 24. Shri Achyut Patwardhan.
- 25. Shri S. M. Joshi.
- 26. Shri N. G. Goray, ex-M. P.
- 27. Shri Madhu Limaye, ex-M. P.
- 28. Shri Tridib Chaudhary, ex-M. P.
- 29. Shri Prabhakar Kunte.
- 30. Shri Nijalingappa, former CM Karnataka.
- 31. Co. (Dr.) Lakshmi Sehgal of INA
- Dr. G. S. Dhillon, ex-Speaker and now Union Minister 33. Shri P. Ramamurthy ex-M. P.

- 34. Dr. Sisir Bose, ex-MLA and' nephew of Netaji.
- 35. Shri Aurobindo Bose. ex-MLC and nephew of Netaji.
- 36. Shri Virendra of Pratap Daily
- 37. Shri Karpuri Thakur, ex-M. P. and former CM, Bihar
- 38. Km. Maniben Patel. ex-M. P. and daughter of Sardar Patel
- 39. Shri Sadiq Ali, ex-M. P. and Governor
- 40. Smt. Aruna Asaf Ail.
- 41. Shri Ram Kishan Bajaj.
- 42. Sardar Kapur Singh, ex-Speaker, Punjab.
- 43. Shri Balwant Rai Tayal, ex-Minister, Haryana.
- 44. Pt. Bhagwat Dayal Sharma, ex-CM, Haryana.
- 45. Shri Vichitra Narayan Sharma, ex-Minister, U. P.
- 46. Smt. Lalita Shastri as w/o late Shri Lal Bahadur Shastri.
- 47. Smt. Indirani Devi, widow of late Shri Jagjivan Ram.
- 48. Smt. Gayatri Devi, as w/o late Ch. Charan Singh.
- 49. Wife of late Shri Atulya Ghosh.
- 50. Wife of late Sardar Mangal Singh.
- 51. Smt. Ram Dulari Sinha, as w/o late Thakur Jugal Kishore Singh.
- 52. Wife of late Seth Ram Nath, Jaitu Mandi, Punjab.
- 53. Smt. Shanti Devi as. w/o late Shri Jagat Narain.
- 54. Begum Abida Ahmed as w/o late Sh. Fakruddin Ali Ahmed
- Shri N. D. Tiwari, Union Finance Minister.
- Shri Sachindra Lal Singh, ex-CM, Tripura.
- 57. Shri Muthyal Rao, ex-M. P.
- Rajendra Kumari Bajpai, Union Minister.
- Shri Vasant Sathe Union Minister.

- 60. Shri P. R. Chakravarti.
- Shri S. B. Chavan, Chief Minister, Maharashtra.
- 82. Shri R. K. Hegde, Chief Minister, Karnataka.
- 83. Dr. M. R. Vyas, Political PS to Netaji.
- 64. Shri Bindeshwari Dube, Chief Minister, Bihar.
- 65. Shri Shiv Verma.
- 66. Shri B. D. Jatti, ex-Vice President.
- 67. Shri Prem Krishan Khanna.
- 68. Shri Z. A. Ahmed.
- 69. Shri Raja Ram Shastri.
- 70. Shri Niranjan Singh Gill.
- 71. Shri E. P. Gopalan.
- 72. Shri B. Gopala Reddy.
- 73. Shri C. Achyuta Menon.
- 74. Shri Brahmananda Reddy.
- 75. Shri Chimanlai Pranlal Bhatt.
- 76. Shri Umashanker Joshi.
- 77. Smt. Annapurna Mehta.
- 78. Sister Of Ram Prasad Bismil.
- Mother of Chandrasekhar Azad.
- 80. Shri Jaidev Kapur.
- 81. Shri V. Subbaiah.
- 82. Shri M. R. Masani.
- 83. Shri Saleh Bhai Abdul Kader.
- 84. Shri D. K. Kunte
- 85. Shri S. G. Sardesai.
- 86. Shri Brish Bhan.
- 87. Smt. Hansa Mehta
- 88. Smt. Malati Choudhari.
- 89. Principal Chabil Das.
- 90. Master Hari Singh.
- : 91. Begum Abdullah as w/o late Sheikh Abdullah.
- 92. Zainab Bebum as sister of late Ghulam Mohd. Sadiq.
- 93. Shri Girdhari Lal Ddgra.
- 94. Shri Abdul Ghafoor.
- 95. Wife of late Barkatujlah Khan. S6. Shri Anant T. Hohgorani.

- 97. Shri Radha Nath Rath, Ex-Minister, Orissa, Editor Daily Samaj, Cuttack.
- 2. Samman Pension in the above cases will be effective from 2nd October, 1987, Gandhi Jayanthi Day.

SHRI DIPEN GHOSH (West Bengal): Madam, Deputy Chairman 1 appreciate the gesture shown by th[®] Central Government to accord suo motu Samman pension to some eminent freedom fighters who had applied for sanction of pension in their favour earlier. Madam. I have gone through the list of 97 eminent freedom fighters to whom Samman pension has been proposed to be given but I see that there are still some eminent freedom fighters belonging to the Andaman political prisoners group, whose names have not found place in this list. Among these 97, I do not find some of those eminent political freedom fighters' undergone rigorous names who had imprisonment from 12 years to 17 yearg in Andamans including a large part in but did not apply for pension Cellular Jail in 1969 when they were first sanctioned such pension. And Madam, when first the Government's decision came to the Press. of the Ex-Andaman the representatives Political Prisoners' Fraternity Circle had come to Delhi and sought to meet the Home Minister to hand over some such names of eminent freedom fighters who had not applied for pension earlier but who should be given Samman Pension. But they could not meet the Home Minister. Later, they had submitted a memorandum to the Home Minister 20th October and they had given ten names whom they consider as eminent freedom fighter_s who had not applied for earlier and who had suffered pension rigorous imprisonment of 12 t₀ 17 year_s in Andamana in the cause of India's freedom. Those names included the name Shri Ganesh Ghosh-our Minister and many other Members on the other side must be knowing-who wag a M. P. and who" is still alive

245

Government will consider the inclusion of some more names Of eminent freedom fightrs for granting suo motu Samman Pension and whether the Union Ministry has received a memorandum addressed to Mr. Buta Singh from the Ex-Andaman Political Prisoners' Fraternity Circle on 20th October 1987 including the ten names of such eminent freedom fighters and if so whether the Government are going to consider these ten names for inclusion in the list. (Interruptions) SHRI M. S. GURUPADASWAMY

(Karnataka): Madam I think the list is not complete

THE DEPUTY CHAIRMAN: Do you want a clarification?

SHRI M. S. GURUPADASWAMY: I am not making a speech. I am just making a submission on this subject. I only say that this list is not exhaustive. There are various other persons whom I know personally and who were involved in freedom struggle and who sacrificed a lot. And some of the names I find here are not so important as. those names. I can give the names to the Minister when Imeet him in person and-1 do. not want to give the names on the floor of the House. Therefore, I would like him to say that this is not a complete list and it is open and they are going to call for some more names. I would like an assurance on this.

थी मोहम्म**द खलील-उ**र-रहमान (ग्रान्झ प्रदेश): जहां तक हमारी तेलग देशम पार्टी का सवाल है, यह जो पेंशन फीडम फाइटर्स को म्रवार्ड दिये जा रहे हैं, हम उसके खिलाफ तो नहीं हैं, मगर चालीस साल गजर गये हमको आजादी हासिल किये हुए।

by Minister

यह क्या तहरीक थी जिससे कि गवर्नमेंट हमारी उन फीडम फाइटर्स को पेंशन सैंक्शन कर रही है, हालांकि इस ताल्लक में बहुत पहले भी सोचा जा सकता था। दूसरा प्वायंट जो है वह यह है कि कई लोग ग्रभी जो लिस्ट में हमारे सामने आये हैं उससे यह मालम हो रहा है कि वे तो ध्राफि-शियल पोजीशन में हैं। तो आफिशियल पोर्जाशन में होने के बावजुद यह मामुली सी रकम उनके लिए क्या होती है यह समझने की बात नहीं मालम हो रही है। दरग्रमल इसका जो मकसद था वह यह था कि जंगे भाजादी(में हिस्सा लेने वालों केलिए उनकी गुजर-बसर के लिए, गुजारा करने के लिए हकमत की तरफ से, स्टेट की तरफ से कुछ मुद्राविजा दिया जाए। मगर यह जो तहरीक सामने भ्राई है उसे इसकी नफ़ी हो रही है। कई लोग हमारी जो इस लिस्ट में हैं कई ग्राफि-शियल पोजीशन में हैं। मगर इसके बावजद उन्हें यह वजीफा दिया जा रहा है। तीसरी जो बात है जहां तक आध्र प्रदेश का सवाल है ग्रभी भी कई फीडम फाइटर्ज पेंशन के लिए श्रप्लायी कर रहे हैं श्रीर यह भी देखा गया है कि पेंगन दिलवाने के लिए कांग्रेस (ग्राई) को हमारी स्टेट में जो इनक्लएंशल लोग हैं वे उसकी सिफारिश भी कर रहे हैं। क्या यह बात हमारे मुम्रजज मिनिस्टर साहब के इलम में आई है? अगर आई है तो मैं यह जानना चाहंगा कि आन्ध्र प्रदेश से करीम नगर, खम्मम ग्रीर नलगीन्डा सेजो दरख्वास्तें ग्राई हैं उनमें से कितनी दरख्वास्तें सैंक्णन की गई हैं ?

भी जसवंत सिंह (राजस्थान) : महोदया, मैं दो मिनट भी नहीं लंगा, दो ही बातों को कहंगा । एक तो में माननीय मंत्री जी से जानना चाहंगा कि ग्रापका बीसस बना था जो यह 97 नाम चने गए हैं? वैसे बड़ी अच्छी बात है, 40 साल बाद किया कोई बात नहीं, अब तो किया । लेकिन यह 97 नाम किस आधार पर चने गए हैं, नयोंकि जैसी शिकायत हुई अन्य मैस्बरान की बहु वाजिब है। मैं यह लिस्ट पढ़ रहा था। उसमें राजस्थान का एक ही नाम है वह है बेगम बरकतत्त्वा खां। अब बरकतत्त्ला खां के वालिद फैजउल्लाखां जी जोधपूर रियासत के दीवान रह चके हैं। यह बड़ी खुशी की बात है कि फैजउल्ला खां के लड़के की विधवा को जिसको ग्राप सम्मान पेंशन कह रहे हैं वह ग्राप दे रहे हैं। तो पूरे राजस्थान से ग्रापको केवल बरकततुल्ला खां की बेगम साहिबा ही मिलीं फीडमफाइटर्ज के लिहाज श्रौर सारे राजस्थान से ग्रापको उसके सिवा ग्रौर कोई नहीं मिला । यह अपने पेरोक्यिल कंसर्न है । शायद मंत्री महोदय इसका जवाब दे पाएं ?

Statement

247

चपसनापति : डा॰ एच॰ पी॰ शर्मा।

DR. H. P. SHARMA (Rajasthan): Madam Deputy Chairman, w are happy at the initiative and the grace of the Government to grant pension to freedom fighters who have not come forward to apply for the pension. But there is one point which is not clear to me. Since when does the pension start? This question arises because there are other pensioners also who had applied for pension and it is not clear whether you would be granting pension only from now onwards or from the time when the pension was started. The anomaly will be like this. If there were two political sufferes who were in jail during the same period for the same breach of British laws and if one of them had applied earlier and started getting the benefit, to that extent. the person who applies now is bereft of the benefit all these years. I certainly do not think the Government intended any kind of discrimination and I am sure the Government would see to it that *here is no discrimination whatever. If there is any discrimination or differentiation between the two, that would be bad in law and bad in practice because for the same offence or for the same service the set~bf persons who come forward now are denied payment of pension. It will •ertalnly not entail any burden on

you and it would only absolve you of any charge of this kind.

THE DEPUTY CHAIRMAN: Yes, Mr. Vithalrao Madhavrao" Jadhav.

SHRI **VITHALRAO MADHAV** JADHAV (Maharashtra): RAO congratulate our Madam, I actually this hono Government on granting urable pension to eminent freedom fighters. When I look at the names freedom fighters from Maharashtra, And that eminent freedom fingters like Comrade Dange, Shri Vasant Dada Patil, Shri S. M. Joshi, Shri N. G. Goray, Shri Achyut Patwardhan, Shri Madhu Limaye, Shri Prabhakar Kunte, Shri Vasant Sathe, Shri S. B. Chavan and Shri D. K. Kunte have been included in this and I congratulate all these freedom fighters. M special thanks are to the Government also. But, at the same time, I would like to bring to your notice that there are many very eminent" fighters who, fortunately freedom unfortunately, are not in power and who, therefore, could not be in the limelight as others have been. So, here I would like to make a request to the Government. Take the case of the Hyde-bad struggle. It was a very short freedom struggle and it had gone only for a year or two and during these two years, there are people who faught with Swami Ramanand Tirtha and there are so many other seniors. I do not say that all these people should be given that honour. But at least those who were the generals of the freedom movement should be included in this list and I would like to request the honourable Minister through you. Madam, to-find out and include the names of those persons also in this list. The other thing is that from the Marathwada region-parts of Marathwada and Telangana and parts of Karnataka were once parts of the former Hyderabad State—there are so many cases of freedom fighters which are pending with the Central Government for the grant of pension. These people, many of them, havegrown very old now. Six months ago. Madam, there was a convention of freedom fighters in my place and from our area alone there were 75 freedom fighters. Many of these freedom fighters were having Samman Patras from their respective State Governments. I do not understand why the Central Government has not given or sanctioned pension to these people. When the State Government gives the Samman Patra to a particular freedom fighter, I do not understand the Teason for the Central Government not giving the pension to them. They have appointed one Screening Committee and the most unfortunate thing is that even in the Screening Cornmittee which selects the names of eminent freedom fighters corruption is going on and corruption lis there in deciding as to who should "be given the pension. That is the worst thing because they got freedom for all. So, I would like to submit that whoever it may be, if he has got the freedom fighter's certificate from the Government he must be given the pension from the Central Government and there should not be any screening at all. I would like to ask the honourable Minister: Are you going to accept this principle or not? In this connection, I would like to say that about two thousand cases from the Marathwada region alone are pending with the Government... (Time bell rings)... Madam, this is very important.

THE DEPUTY CHAIRMAN: But you are shifting to other issue's now.

SHRI VITHALRAO MADHAVRAO JADHAV; This is very much connected with the main issue, Madam. If one freedom fighter is getting the pension and if another does not get it, it is very bad and "this should be removed". There should not be any 'discrimination against any freedom fighter. Those people who have demanded pension whether from Maharashtra or from any other part of the country, if they have got the freedom fighter's certificate from the

State Government, they should be given. is the Government going to consider this point seriously? Then, in that case, please state in this House that if a freedom fighter has got the freedom fighter's certificate either from the State Government or from the Centre, he would get it. Such freedom fighters must be given the pension because their life is very short and after ten years or so you will not find any freedom fighter in this country. Thank your Madam.

THE DEPUTY CHAIRMAN: Yes, Mr. Jagesh Desai.

SHRI JAGESH DESAI (Maharashtra): Madam. I am very happy to see that the Government has decided suo motu to grant Samman Pensions to these eminent freedom fighters who have not applied at all. I would like to mention that there were many freedom fighters and there are, I think, many who did not want to apply though they were freedom fighters and we have one such person is Shri Inderlal Oza ho has spent the whole of his life in prison. But he decided not to apply. I would like to know whether such names would be considered by the Government. I know that some machinery of Government is there for getting these names. I would like to know whether such a thing would be done because there are many freedom fighters who are still living and who have not applied. Shri Inderlal Oza is one of such persons and he has spent his whole life in prison.

SHRI PARVATHANENI "UPENDRA (Andhra Pradesh): Probably he is not 'eminent'.

SHRI JAGESH DESAI; No, no. He is a very eminent person.

SHRI PARVATHANENI UPENDRA: I said that he is not eminent in the view of the Government.

SHR1 JAGESH DESAI; He is a very eminent person and I hava worked with him.

SHRI VTTHALRAO MADHAVRAO JADHAV: I know that there are certain names of freedom fighters included here who are not that eminent... (Interruption*)... But there are others who have not been included. I do not want to disclose the names here hut I will give the same to the hon. Minister.. i

SHRI PARVATHANENI UPENDRA-Theses are the names of some persons who were students in those days.

SHRI JAGESH DESAI; I hope this is only. a preliminary list and the Government will make enquiries from other persons whose names have been, left out. I hope this is just a provisional list and that you have started this process. I also take it that the Government will initiate action to find out other names.

THE DEPUTY CHAIRMAN; Shri Ram Chandra Vikal.

श्री राम चन्द्र विकल (उत्तर प्रदेश) : उपसभापति महोदया, मैं सरकार को हृदय से बघाई देता हं कि उन्होंने राजनीतिक सम्मान पेंगन, जिन्होंने नहीं ली उनको भी या जो लिस्ट में गलती से नहीं ग्रा सके उनको भी यह सम्मान पेंशन देने के लिए प्रस्ताव लाए हैं। उपसभापति महोदया. इसमें राजनीतिक आंदोलन-हैदराबाद सत्याग्रह, उसकी लिस्ट भी कप्प्लीट नहीं है। ऐलान तो गवर्नमेंट की तरफ से कई बार इ'उस में हो गया कि हैदरावाद सत्या-ग्रहियों को हम राजनीतिक पेंशन देंगे, लेकिन उस पर अमल नहीं हो रहा है क्योंकि अभी तो हम रे जो पराने ऐ तिहासि : लोग थे. उन्ही के बारे में लिस्ट बन रही है। उपसमापति महोदयाः में एक सूझाव तो यह देना चाहंगा कि यह पेंशन परिवारों को दी जाये। मैं एक उदाहरण कुंबर सुबदाल आर्थ मसाफिर का दंगा जो कि सरहदी सुब से लेकर यु पी० में सब जगह जेलों में गए। सन् 1952 में उनकी लो समावी सीट का टिकिट देने का भी तय

किया गया, लेकिन उन्होंने मना कर दिया । उन्होंने कहा कि मुझे टिकिट नहीं चाहिए । जब रें शन का सवाल ग्राया तो उन्होंने जीवन पर्यन्त पेंशन नहीं ली और कहा कि, मैंने देश सेवा की है, मुझे कुछ भी नहीं चाहिए। ग्राखिर में उन्हें पैरालाइज हो गया, फॉलिस पड़ गया । तब उनके दस्तखत फार्म पर कराए गए और मुश्किल से साल-छे महीने वे पेंशन ले पाए। भव उनके परिवार कं हालत ग्रच्छी नहीं है क्योंकि ये पोलिटिकल लोग उन दिनों धपना घरवार छोडकर देश के काम में लग जाते ये श्रीर उन बच्चों की पढ़ाई हो पाती थी। सर्विस कातो सवाल ही नहीं था। तो उनके परि-वार की स्थिति अत्यन्त दयनीय है। मैं एक नहीं ऐसे कई उदाहरण दे सकता हं जिन लोगों ने उस वक्त पेंशन नहीं ली । हमारे कई लोग जो ऊंचे पदों पर रहे हैं, राष्ट्रपति से लेकर मध्य मंत्री तक, उन्होंने तो ग्रपने पदों की वजाह से नहीं ली होगी, उनको भी यह पेंशन दी जानी चाहिए। लेकिन जिन्होंने स्वाभिमान की खातिर नहीं ली उनकी लिस्ट टंढवायी जानी चाहिए और उनके परिवारों को यह पेंगन दी जानी चाहिए । यह उनके साथ न्याय दसरा सुझाव मेरा यह है कि सच्चे देश भक्तों की जीवनियां हमारे बच्चों के कोर्स में श्रानी चाहिए ताकि वह आदर्श रूप में उसे श्रपने जीवन में ला सकें। जिन्होंने सही में देशभित की, ऐसे लोग न छट जाये और उनके परि-वारों को भी भ्राप पेंशन दिला सकें तो बड़ा कृपा होगी।

SHRI VITHALBHAI MOTIRAM PATEL (Gujarat): Madam Deputy Chairman, I wanted to point out~\hat there are some freedom figHters who had some income when "the scheme was implemented so they did not apply far pension. But today" they do not have any income. I wanted to know whether the Government will sanction pension to them if they apply for it now. Those who are getting pension from the State Governments are getting a meagre amount of Rs. 700 or Rs. 150 or Rs. 200. They applied to the Central Government but their applica-

tions have been rejected. I can give you One name. Mr. JtavpRamesh | Gupta who is a well-known freedom fighter in Gujarat and Bombay but the Government rejected his application for Central Government pension. Will the cases of those persons who are getting this pension from the State Governments be considered sympathetically, because they are not getting railway passes? Those freedom fighters who are" "getting pension from the State Government are not entitled to railway passes. May I know from the Minister whethe such, oases will be considered syhiathetically or not?

Statement

SHRI NIRMAL CHATTERJEE: (West Bengal): I am on a point of order. The Member of Parliament, Shri Tridip Chaudhary, has been 'shown as ex-M. P. He is a Mem- i ber of Rajya Sabha? It it not an affront to Rajya! Sabha? Shri Tridip Chaudhary, has been called as an ex-M. P. belause he is no longer a Member of the Lok Sabha. There snould be a parliamentary committee from all parties to sort out these things.

SHRI CHINTAMANI PANIGRAHI: Madam, I am very happy that almost all the hon. Members who have pat-ticiated have approved the action of the Goveinment in giving pension to eminent freedom fighters. I am grateful to Dipen Babu for pointing out 10 cases of Andamans political prisioners. They get Rs. 800.

SHRI DIPEN GHOSH: You must have the list. Your Ministry or the Department concerned must have the list of pensioners.

SHRI CHINTAMANI PANIGRAHI: It is a very solemn occasion that we are giving pension to all the freedom fighters belonging to all the parties. Some friends suggested that those who are in' office are not getting pension. But their contribution is there. It is not an exhaustive list that we have given. You can just give names

of prisioners in Andaman and I shall look into them. Our friend, Shri Gurupadaswamy and other friends suggested other names. Please send them to us and we shall examine them. During the last six or seven months, we have cleared about 500 or 600 genuine cases. Some people said that there was corruption. We have rejected about 500 case3. Our mind is open on this thing. It is a_a solemn occasion. We want to honour those who have sacrificed the most. This $_s$ is only a token. We must. all feel glad and thank...

- j SHRI DIPEN GHOSH: We thank you. My specific question was whether your Ministry has received a memorandum from Ex-Andamans Political Prisoners Fraternity Circle dated 20th October, in this connection.
- ' SHRI CHINTAMANI PANIGRAHI: It is a limited thing. I will look into the memorandum.
- , SHRI DIPEN GHOSH: I wanted to know whether you have received it or not. Have you taken care. of these names? It included the names of case-. nesh Ghosh.

SHRI CHINTAMANI PANIGRAHI: We are not disagreeing with you about the Andamans political prision ers We have given them pass and everything so that they can visi-Andamans.

SHRI DIPEN GHOSH: They were. in jail for 17 years and you have not found them fit for giving. them politi-cal pension.

SHRI CHINTAMANI PANIGRAHI: We have taken into consideration all the cases.

SHRI NIRMAL CHATTERJEE: Isthe Cnairman of the Left Front of West Bengal not an eminent person?

SHRI CHINTAMANI PANIGRAHI: Certain cases have been rejected.

3. 00 p.m.

ठाकुर जगतपाल सिंह (मध्य प्रदेश) : माननीय मंत्री ने अभी कहा कि कुछ लोगों ने गलत पेंशन ले ली है जिनको आपने रिजेफ्ट किया है। क्या आप उनसे जो पैसा उन्होंने ले लिया है, वह वाप लेंगे ?

SHRI CHINTAMANI PANIGRAHI: In many cases we are doing that.

SHRI VTTHALRAO MADHAVRAO JADHAV: What about my question?

SHRI NIRMAL CHATTERJJEE: Have *a* Parliamentary team to 'help you.

SHRI VITHALRAO MADHAVRAO JADHAV: What about the question of pension...

THE DEPUTY CHAIRMAN: Thii is not a discussion. You can go and see the Minister in his Chamber. He cannot discuss each and every case here. You should try to understand It. Now, the Railway Minister. (*Interruptions*)

श्री जगदम्बी प्रसाद याच्य (बिहार) : मह सवाल भी बार-बार उठाया गया है

ज्यसभाषितः मैंने रेल मिनिस्टर साहब को स्टेटमेंट करने के लिए कहा है । ब्राप बैठ जाइये । (व्यवधान)

STATEMENT BY MINISTER

III. Accident to 123 UP Tamil Nadu Express on 711-1987 on Antfa-Nagpur Section of Central Railways.

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): Madam Deputy Chairman, I deeply regret to apprise the House of an un fortunate train accident involving 122

Up New Delhi-Madras Tamil Nadu Express at about 13. 35 hrs. on 7-11-1987 on the Amla-Nagpur Broad Gauge single line section of Nagpur Division of Central Railway. The accident occurred between Katol and Metpanjara stations about 50 kms short of Nagpur. The train had a load of 21 coaches. The "engine and the first 8 coaches passed the site of accident safely while the remaining 13 coaches, 9th on-wards from the train engine, derailed/capsized. I re. gret that, as a result of the accident, 2 passengers lost their lives including one in the hospital. 13 persons suffered simple injuries and 19 grievous

Senior Officers from Nagpur and from the Zonal Railway Headquarters at Bombay rushed to the site of acci dent. Member Engineering Railway Board also rushed to the site. Later Member Traffic left for Nagpur.

Immediately on receipt of the information, medical vans were rushed from Ajni and Amla. Railway doctors also rushed to the site from Nagpur by road with ambulances. Local doctors from Katol, Kalameshwar and Pandhurna also rushed to the site and rendered medical assistance. The injured were moved to the Railway and Civil Hospitals at Nagpur where further treatment is following.

Ex-gratia payment to the next of kin of dead and to the injured ha* been arranged.

The stranded passengers were cleared from the site by special buses and by theunaffected coaches of the train. They were further cleared by a special train from Nagpur.

Joint checks of accident spot by Railway and Civil Authorities as also by the Commissioner of Railway Safety Central circle, have been conducted whereafter restoration work has been taken in hand in full swing.

In fact, the first train, one goods train has already passed over the